

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 540/TT/2014

Subject : Determination of transmission tariff for Asset-I: 9.292 km of Fibre Optic Communication system (Central Sector) (Actual DOCO: 1.2.2014) and Asset-II: 392.393 km of Fibre Optic Communication system (State Sector) (Actual DOCO: 1.4.2014), in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North-Eastern Region for tariff block 2014-19,

Date of Hearing : 20.10.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : NEEPCO and 12 others

Parties present : Shri S.S Raju, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The petition has been filed for the approval of transmission tariff for fibre optic communication system in NER. The scheme was approved in the 7th and 8th NERPC meetings held in February, 2009 and January, 2010;
 - b) The line covers the Central Sector and the State Sector of 9.292 km and 392.393 km respectively;
 - c) As per investment approval dated 15.2.2011, the project was scheduled to be commissioned within 30 months from the date of I.A. The scheduled date of commissioning works out to 1.9.2013. Asset-I was commissioned on 1.2.2014
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and Asset-II was commissioned on 1.4.2014. There was time over-run of 5 and 7 months in case of Asset-I and Asset-II respectively;

- d) The reasons for time over-run in case of Asset-I was delay in obtaining the statutory clearance from MECL for optic fibre and the restriction on the entry of outside labour in Meghalaya. In case of Asset-II, it was due to natural factors and insurgency.
- e) There is no cost over-run as the total completion cost is within the FR cost.
- f) The information sought vide ROP of 20.1.2015 have been submitted vide affidavit dated 15.10.2015

2. The Commission directed the petitioner to file the rejoinder to the AEGCL's reply dated 24.7.2015 before 23.11.2015. The Commission further observed that all the information sought vide RoP of 20.1.2015 has not been filed and directed to file the complete information by 30.11.2015 with a copy to the respondents.

3. The Commission directed the petitioner to submit the following information by 30.11.2015 with a copy to all the respondents, failing which the tariff will be allowed on the basis of the information available on the record.

- a) Status of terminating equipment;
- b) Whether data transfer on this link has started? Necessary certificate from RLDC and NERPC to certify that the asset is in use;
- c) Status of remaining assets;
- d) The petitioner has claimed tariff on the basis of COD as on 1.4.2014. However, at page no.104, 105 & 109 of the original petition COD is mentioned as 1.2.2014. Petitioner is required to clarify the same; and
- e) Detailed reasons for the cost over-run in case of Asset-I.

4. The Commission directed the respondents to file their reply by 11.12.2015 with an advance copy to the petitioner who shall file its rejoinder, if any by 18.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. In case no information is filed within the due date, the matter shall be considered based on the available records.



5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

